

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

**TP 51-A/2016(CA 151 of 2014) with TP 51-B/2016(CA 152 of 2014) with TP
51/2016 (CP 116 of 2013)**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.09.2020**

Name of the Company: Mr Girish Virprasad Jetly & Ors
V/s
Sudama Chemtech Pvt Ltd & Ors

Section : 397-398 of the Companies Act, 2013

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|-------------------------------|--------------------|-----------------------|------------------|
|--------------|-------------------------------|--------------------|-----------------------|------------------|

1.

2.

ORDER
(through video conferencing)

PCS, Mr. Keyur shah is present on behalf of the Petitioner.

Learned Senior Counsel Mr. Navin Pahwa along with Advocate, Mr. Alay Shah is present on behalf of the Respondent No. 1 and 2.

Advocate, Mr. Harmish K Shah is present on behalf of the Respondent No. 5 and 6 submitted that his name may be deleted in view of the order passed on 21.08.2020.

Heard the Learned Lawyer for the Respondent No. 5 and 6 and also, seen the petition/application and documents annexed herein.

The Learned Lawyer on behalf of the Respondent No. 5 and 6 submitted that the Practising Company Secretary has been arrayed as party, whereas, in the pleading there is no as such allegation against the PCS i.e. Respondent No. 5 and 6. Hence,

Chockalingam

Manorama

requesting for deletion of his name from the instant application numbered as TP51-C/2016AHD(CA165/2014 Mumbai).

Gone through the pleadings as well as record. Admittedly, the Respondent No. 5 and 6 is the Practicing Company Secretary. However, there is no relief sought for and/or allegation against the Respondent 5 and 6, even if there is any allegation, in that event, the aggrieved party has to approach before the competent authority for redressal of any grievances.

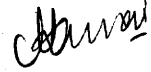
Under such circumstances, we find no reason that the presence of the PCS is necessary in the instant matter. Hence, his/their name as Respondent No 5 and 6 is hereby deleted from the array of party as Respondent No. 5 and 6.

List the matter on 19.10.2020.



CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

Dated this the 16th day of September, 2020



MANORAMA KUMARI
MEMBER JUDICIAL